

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

35(ND)15

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
09.07.2019**

**NAME OF THE COMPANY: Ms. Ameeta Mehra V/s. M/s. Mehra Developers  
& Farms Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

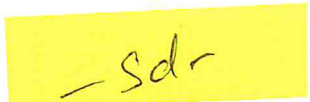
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>For the Petitioner:</b>	Ms. Ritika Goya and Mr. Chandan Dutta, Advocates		
	<b>For the Respondent:</b>	Mr. Dhruv Pande and Mr. Manik Dogra, Advocates		

**ORDER**

It is being brought to our notice that Ms. Devika Mehra, Respondent has not paid her share of fees to the erstwhile CA on account of which No objection is not being issued by them for endorsing this case to another auditor. This is being viewed stringently. She is granted time to ensure that the remittance is made.

Be listed for report on 10<sup>th</sup> July, 2019.

  
**(V. K. Subburaj)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**